

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3802
ANSWERED ON:17.08.2000
REGULARISATION OF CONTRACT EMPLOYEES BY OIL COMPANIES
RAMSINH PATALIYABHAI RATHWA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- a) whether Bharat Petroleum Corporation Limited, Hindustan Petroleum Corporation Ltd., Oil and Natural Gas Corporation and Indiar Oil Corporation have regularised the services of contract employees;
- (b) the criteria adopted in the process of regularisation of their services;
- (a) whether the contract employees were subjected to written tests/interviews after put in of their services for more than two years; and
- (d) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): Bharat Petroleum Corporation Limited, Hindustan Petroleum Corporation Ltd., Oil and Natural Gas Corporation and Indiar Oil Corporation have so far regularised the services of 521, 130, 827 and 132 labourers etc., employed by contractors respectively on the basis of different court orders as per the conditions stipulated therein.